| | Service: ICLS S | | | tatement of Immovable Property Return for the year 2014(as on 01.01.2015) | | | | |
|---|--|-----------------------|-------------------------|---|--|---|----------------------------------|----------------|
| | Name of Officer (in full) Name of Officer (in full) Ministry/Department/Office: 0/0 Office) Liquidator Charliforn 5400/ Name of district Name and Cost of *Present Value To | | | | | | | |
| | Name of district sub-division, Taluk and Village in which property is situated. | details of property - | construction/acquir | Spin Value | If not in own name state in whose name held and his/her relationship to the Government | How acquired-whether by purchase, leas2**, mortgage, inheritance gift or otherwise, with date-of-acquisition and name | Annual income from the property. | |
| | Lodi Road | (2) + lock | (3) 175000 (1993) | (4) 900000 (approx) | servant. (5) | from whom acquired. (6) | (7) N1, L | (8) Roof right |
| L | New Delhi.3 | | | | Mother | | | me. |

2015

NOTES:

- *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated. **Includes short term lease also.
- 8) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, {now rule 18(1) of the CCS (Conduct) Rules, 1964} on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name 9) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 10) The columns should be filled up neatly in capital letters.